

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 20**

**CA 98/2024 (NEW CA) In CP/827(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 05.04.2024**

NAME OF THE PARTIES:      **CERMEX INDIA PRIVATE LIMITED**  
**PRESENTLY KNOWN AS SIDEL END OF**  
**LINE SOLUTION INDIA PVT LTD**

Section 441 of the Companies Act, 2013

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**ORDER**

**CA No. 98/2024 –**

1. Mr. Saif Uddin Khan, Advocate appeared for the Petitioner.
2. The present application is filed under Rule 11 of the NCLT Rules, 2016 or modification of order dated 22.08.2023.
3. It is submitted that in para 2 of the order dated 22.08.2023 compounding of the violation under Section 92 and 96 was not recorded inadvertently.
4. On perusal of the record we found it correct. Accordingly, we modify the Para 2 of the Order so that Para 2 of the order dated 22.08.2023 be read as *“The present compounding application is filed under Section 441 for violation under Section 92, 96 and 137 of the Companies Act, 2013”*.
5. It is further stated that in para 4 (a) direction was given to the Registrar of Mumbai instead of Registrar of Pune. We found submission of the Applicant correct.

6. Para 4(a) the word “*Registrar of Companies, Mumbai*” replaced with “*Registrar of Companies, Pune*”.
7. It is further submitted that at the time of filing of compounding application under Section 441 of the Companies Act, 2013 the Applicant’s name was “Cremex India private Limited”, however, in the meanwhile on 24.05.2019, the Applicant’s Company name was changed to “Sidel End of Line Solutions India Private Limited”.
8. Accordingly, on perusal of the copy of certificate of Incorporation pursuant to change of name dated 24.05.2019, we find the same to be correct. Accordingly, in the name of the company wherever stated, the words “now known as “Sidel End of Line Solutions India Private Limited” shall be inserted after the name of the company.
9. In view of the aforesaid modifications, **CA No. 98/2024** is **allowed** and **disposed of**.
10. Rest of the order dated 22.08.2023 remain unaltered.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna